

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Excise Appeal No.570 of 2010

(Arising out of Order-in-Original No.3-15/Commr./Denovo/Bol/10 dated 08.03.2010
passed by Commissioner of Central Excise, Bolpur.)

Commissioner of Central Excise, Bolpur

(Nanoor Chandidas Road, Sian, Bolpur, Dist: Birbhum, West Bengal.)

...Appellant

VERSUS

M/s. Megatherm Electronics Private Limited

.....Respondent

(Plot-L1, Sector-V, Block GP, Electronic Complex, Salt Lake, Kolkata-700091.)

APPEARANCE

Shri K.Chowdhury, Authorized Representative for the Revenue

Shri Balram Pandey, Chartered Accountant for the Respondent

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO. 76244/2023

DATE OF HEARING : 31 July 2023

DATE OF DECISION : 31 July 2023

Per : ASHOK JINDAL :

The Revenue has filed this appeal against the impugned order wherein penalty of Rs.20.00 Lakhs have been imposed on the respondent under section 209A of the erstwhile Central Excise Rules, 1944.

2. We have gone through the records. No request has been mentioned why they have filed the appeal. In that circumstances, we

dismiss the appeal as no relief has been sought by the revenue from this Tribunal.

(Dictated and pronounced in the open Court.)

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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